

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 2744**  
(TO BE ANSWERED ON THE 18<sup>th</sup> August 2025)

**OPEN SKIES AGREEMENT BETWEEN INDIA AND UAE**

2744. SHRI SAKET GOKHALE

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the reasons India has not finalized an Open Skies Agreement for liberalization of air traffic between India and the UAE as part of the Comprehensive Economic Partnership Agreement (CEPA); and
- (b) whether Government has received any data or reports highlighting the benefits of an open skies agreement with the UAE, if so, whether Government plans to sign any such agreement in the future and the timeline for it

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) & (b): Air Services Agreement negotiations which may include entering into Open Skies arrangement with foreign countries including the UAE depend upon factors such as benefits to the Indian aviation sector, future plans of Indian carriers, presence of Indian diaspora in that country, elements of reciprocity, balance of benefits and other relevant factors between two countries.

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